

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J_O_D_H_P_U_R.

Date of Order : 29.4.1999.

OA No.111/1999.

Baboo Lal S/O Shri Phoosa Ram, aged about 41 years,
Loco Cleaner, Hanumangarh Shed, Northern Railway,
Hanumangarh Jn. resident of L-59/D, Loco Colony,
Hanumangarh Jn.

... APPLICANT

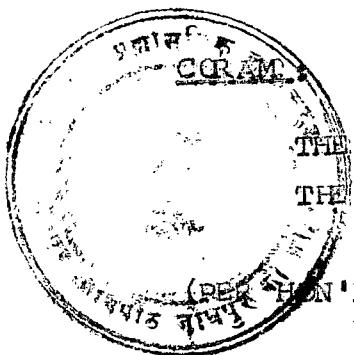
Versus

Union of India through :

1. General Manager, Northern Railway, H.Q. Officer, Baroda House, New Delhi.
2. Divisional Mechanical Engineer (P), Northern Railway, Divisional Officer, Bikaner.
3. Asstt. Mechanical Engineer, Northern Railway, Divisional Officer, Bikaner.
4. Assistant Personnel Officer, Northern Railway, Divisional Office, Bikaner.

... RESPONDENTS

Mr. Y.K. Sharma, Counsel for the Applicant.



THE HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN
THE HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER.

Applicant, Baboo Lal, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, claiming for the following reliefs :-

- " A. That this Honble Tribunal may kindly be pleased to direct the respondents to include the name of the applicant in the panel of Loco-cleaners at Serial No.51 in the provisional panel by giving all consequential benefits of seniority, promotion, fixation of pay etc. etc..
- B. That the Respondents may further be directed that the period from 4.6.81 to 4.3.94 be treated as period spent on duty and that the period from 5.3.94 to 16.5.94 be treated as waiting for duty and the arrears of payment on both the accounts be made.

Chahal



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C. That any other orders/Relief/directions may kindly be passed/granted which this Hon'ble Tribunal deems fit, proper and just.

D. That the cost of the application may also be awarded.

2. We have heard the Counsel for the applicant.

3. The Counsel for the applicant has drawn our attention to the representation at Annexure A/1 dated 22.9.1997, and he wants the same to be decided through a detailed speaking order on merits meeting all the points raised therein.

4. In the circumstances, we dispose of this Original Application at the stage of admission with a direction to the respondent No.2, to take a decision on the representation on merits within a period of four months from the date of receipt of a copy of this order. If the applicant is aggrieved by the decision taken on the representation, he/she at liberty shall to file a fresh O.A. if so advised.

5. Let a copy of the OA and the Annexures thereto be sent to the respondent No.2 alongwith a copy of this order.

(Signature)
(GOPAL SINGH)
Adm. Member

C.K.R.K.
(GOPAL KRISHNA)
Vice Chairman